

list, has gifted a small aearoplane to Shri Dharendra Brahmachari, as reported in 'India Today', recently; and

(b) if so, what was the customs duty charged from him and under what rules certain concessions were given to him?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA):** (a) Yes, Sir. A Custom Clearance Permit (without Exchange Control Copy) No. P/J/3060194 dated 12-2-1981 was issued by the Chief Controller of Imports, and Exports, New Delhi, in favour of Swami Dharendra Brahmachari, Aparna Ashram, for the import of one No. "Cessna P-337 Skymaster Aeroplane, with spares", valued at Rs. 28 lakhs. This Customs Clearance Permit was issued on the basis of a letter dated 10-9-1980 signed by Mr. Swaraj Paul, U.K., confirming that the aircraft had been offered as a gift.

(b) Customs duty amounting to Rs. 3,23,842-15 was charged on the said aeroplane on its importation. The duty was correctly charged at the rate which is applicable to aeroplanes whether received as a gift or otherwise.

#### **Foreign Collaboration for Pelletisation Plant at Mangalore**

1219. **SHRIMATI MONIKA DAS:** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have sought foreign collaboration for the setting up of a pelletisation plant at Bangalore in Karnataka; and

(b) if so, what are the details in this regard?

**THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE):** (a) Yes, Sir.

(b) The patented process know-how of pelletising iron ore is held by a few foreign firms only. Kudramukh Iron Ore Company Limited had, therefore, invited tenders on a limited global

basis for construction of the Mangalore pellet plant. Tenders were received in response thereof from five parties, viz., M/s. Lurgi Chemie, M/s. Allis Chalmers, M/s. Voest Alpine, M/s. Uzinex exportimport and M/s. Met. Chem., Canada. After evaluation of the tenders, detailed negotiations have been held with the parties. The matter is now in the final stage of consideration by the Company.

#### **Annual Production of Gold**

1220. **SHRIMATI MONIKA DAS:** Will the Minister of STEEL AND MINES be pleased to state the annual production of gold from the Kolar Gold Fields and the Hutti Gold Fields in Karnataka?

**THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE):** The production of gold by the two gold producing units in Karnataka, viz. Bharat Gold Mines Limited and Hutti Gold Mines Company Limited during the year 1980/81 was 15,61,624 grammes and 7,83,244 grammes respectively.

#### **Enquiry against M/s. Bisleri (India) Pvt. Ltd. by Interpol**

1221. **SHRI J. K. JAIN:**

**SHRI MURLIDHAR CHANDRAKANT BHANDARE:**

**SHRI SAT PAUL MITTAL:**

**SHRIMATI AMARJIT KAUR:**

**SHRI BIPINPAL DAS:**

**SHRI DHARMAVIR:**

**SHRIMATI USHA MALHOTRA:**

**SHRI BALRAM DAS:**

**SHRI MAHENDRA MOHAN MISHRA:**

**SHRI SANTOSH KUMAR SAHU:**

**SHRIMATI SAROJ KHAPARDE:**

**SHRI NARENDRA SINGH:**

**SHRIMATI MANORAMA PANDEY:**

SHRI ROSHAN LAL;  
 SHRI BUDDHA PRIYA MAURYA;  
 SHRI (MOLANA) ASRARUL HAQ;  
 SHRI PIARE LALL KUREEL  
 URF PIARE LALL TALIB UNNAVI;  
 SHRIMAT MARAGATHAM CHANDRASEKHAR;

Will the Minister of FINANCE be pleased to state:

(a) whether any reference has been made to the INTERPOL with regard to enquiries conducted for offences by M/s. Bisleri (India) Private Limited and the Directors of the Company under the Indian Penal Code and the FERA;

(b) if so, what is the name of the authority who made the reference to the INTERPOL;

(c) whether any report has been received from the INTERPOL in this connection;

(d) if not, what steps are being taken to expedite the case; and

(e) what are the details of the offences established?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) Yes, Sir.

(b) The Central Bureau of Investigation made three references to National Criminal Bureau, Rome and one to National Criminal Bureau, Kuwait.

(c) Reports to the references have been received from National Criminal Bureau, Rome. The results of enquiries from National Criminal Bureau, Kuwait are awaited and they have been reminded to expedite the same.

(d) The case is not pending as it could be finalised on the basis of the report received from Rome.

(e) On receipt of the report from National Criminal Bureau, Rome,

investigation by the Central Bureau of Investigation in the case has been finalised and a complaint has been filed in the Court of Additional Chief Metropolitan Magistrate, Bombay on 16-4-1981, against M/s. Bisleri (India) Private Limited and its two directors, namely, S/Shri Ramesh Chauhan and H. M. Golwala, for offences under section 120 B IPC read with section 420 IPC and section 23(1-A) of Foreign Exchange Regulation Act, 1947 (corresponding to section 56 of Foreign Exchange Regulation Act, 1973) and section 23(1-A) of Foreign Exchange Regulation Act, 1947 (corresponding to section 56 of Foreign Exchange Regulation Act, 1973) read with section 22 and 23-C of Foreign Exchange Regulation Act, 1947.

#### Import of Stainless Steel Scrap

1222. SHRI DHARAMCHAND JAIN: Will the Minister of STEEL AND MINES be pleased to state:

(a) the total quantity of stainless steel scrap imported during 1979-80 and 1980-81;

(b) the names and addresses of the consumers of the imported stainless steel scrap; and

(c) the price at which the import was effected and import duty levied?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Metal Scrap Trade Corporation Ltd. (MSTC) the canalising agency for import of stainless steel melting scrap did not import any stainless steel scrap during 1979-80. During 1980-81, it imported a little over 1500 tonnes.

(b) The names and addresses of the consumers of imported stainless steel melting scrap are:—

(1) M/s. Mittal Udyog, Ladowali Rd., Jullunder City-144001, Punjab.

(2) M/s. R. D. Alloys Udham Garh, Chhachhrauli Rd., Jaga dhari-135003, HARYANA.